

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 642(H)
TO BE ANSWERED ON 06th FEBRUARY, 2017

IMPORT OF FIRECRACKERS

642 (H). SHRI NANA PATOLE:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether large quantity of firecrackers were imported from China till October, 2016; and
- (b) if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

- (a) & (b): Import of “Fireworks” covered under Indian Trade (Harmonized System) classification [ITC(HS)] code 36041000 is ‘restricted’ and no one can import fireworks without a license/authorization from the Directorate General of Foreign Trade (DGFT). For last three years no license /authorization have been issued by DGFT.

As per available data, no import of “fireworks” has taken place from China or any other country during the last three years and the current fiscal year (up to September, 2016). However, there have been cases of illegal imports of fireworks. Customs Authorities and the Directorate of Revenue Intelligence (DRI) have made several seizures of illegally imported foreign origin firecrackers based on specific intelligence in places like Mundra; ICD, Dadri; NhavaSheva; ICD, Loni; ICD, Tughlakabad; Raigad and Sangrur. To curb the menace of illegal import and smuggling of these foreign made firecrackers, DRI has issued alert/ modus operandi circulars to sensitize the Customs field formations and also the Chief Secretaries and the Director Generals of Police of various State Governments on the issue.
